

A quantity of 10,000 tonnes of wheat—5,000 tonnes each month in March and April, 1985—was allotted to the State Government under the Employment Generation Scheme for the drought affected State. Additional quantity of 3,000 tonnes of wheat for the month of May, 1985 and 3,000 tonnes of rice for the month of July, 1985 were allotted to the State Government to meet the increased requirements under the public distribution system on account of drought.

(b) There are three roller flour mills at present functioning in the State. The allocation of wheat for roller flour mills is made to the State Government in lump every month and its present level is 2,440 tonnes. Sub-allocation of quotas to the individual roller flour mills in the State is made by the State Government.

Allocation of Funds to States for Construction of Houses in the Seventh Plan

998. SHRI K. D. SULTANPURI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names of the States in the country which are going to be allocated funds in the Seventh Five Year Plan for construction of houses; and

(b) the State-wise break-up of the amounts in the Plan ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) and (b). As Seventh Five Year Plan is yet to be finalised, it is not possible at this stage to give information regarding outlays to be provided for Housing to different States.

Opening of More Development Blocks in Himachal Pradesh

999. SHRI K. D. SULTANPURI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether there are 68 Development Blocks in Himachal Pradesh and whether State Government has sent a scheme to the Central Government for opening more Development Blocks; and

(b) if so, the number of additional Blocks; proposed to be opened and the details of the scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Actually, there are 69 recognised blocks in Himachal Pradesh. The State Government had sent a proposal for creation of 15 additional blocks and for recognising them for purposes of IRD allocation.

Creation of additional blocks is, at present, exclusively under the jurisdiction of the State Government concerned. As far as recognition of blocks for IRDP funding is concerned, the uniform allocation based on the number of blocks followed in the Sixth Five Year Plan has been given up in the VII Plan in favour of a formula of selectivity based on incidence of poverty. The allocation so arrived at for the State as a whole will be divided equally among all the existing blocks. For the first two years, however, a formula based partly on uniformity and partly on selectivity has been adopted. From the third year *i.e.* 1987-88 the State allocation will be based only on the incidence of poverty without any reference to the number of blocks. Thus, there is hereafter no question of recognising additional blocks for purpose of IRDP. The State Government have been informed on the above line.

Construction Work of Maharaja Surajmal Stadium at Nangloi and Najafgarh

1000. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Maharaja Surajmal Stadium at Nangloi and Najafgarh were sanctioned long ago;

(b) whether the work on Najafgarh stadium is going on at a slow pace because of which it has been lying incomplete for many years;

(c) whether the work on Nangloi stadium is also lying suspended after erection of small wall on Rohtak Road side and as a result the rural youths are being deprived of sports facilities; and

(d) the reasons for non-completion of these stadia and the time by which they will be completed ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOF) :
(a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Allotment of Alternative Plots by D.D.A for Acquired Land

1001. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority allots alternative plots to the persons whose land is acquired;

(b) whether Government do not allot alternative plots to the persons whose land is acquired for construction of drains and stationing of military as a result of which such farmers are put to a great hardship; and

(c) whether Government propose to formulate a policy under which the farmers whose land is acquired for whatever purpose are also allotted plots in addition to suitable compensation ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) DDA allot alternative plots to the persons whose land is acquired under the Scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi.

(b) Delhi Administration have reported that they do not allot alternative plots to the persons whose land is acquired outside are purview of the scheme of Large Scale Acquisition, Development and Disposal of Land in Delhi

(c) There is no such proposal.

Compensation to Farmers for Acquisition of Land

1002. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the compensation given to the farmers on account of acquisition of their land is far less than the market price of the land;

(b) whether Government's policy is that reasonable compensation, an alternative plot and employment to one of the members of

the family will be given to the affected farmers;

(c) whether it is a fact that the compensation is still being paid in the old manner which is quite inadequate; and

(d) whether Government propose to pay compensation keeping in view the market price ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) compensation given to the land owners in respect of the land acquired by the Government is determined on the basis of the provisions contained in the Land Acquisition Act 1894. As per Section 23(1) of the Act, the market value of the land on the date of publication of the notification under Section 4 of the Act is taken into consideration while determining the amount of compensation. The Act has been amended in 1984 to provide for increased rate of solatium from 15% of to 30% of the market value of the land in addition to the interest calculated at the rate of 12% per annum from the date of notification under Section 4 to the date of award of the Land Acquisition Collector or the date of taking possession of the land whichever is earlier.

(b) The Government's policy is to provide reasonable compensation to the land owners. Alternative plot is allotted by DDA to the persons whose land has been acquired by Delhi Administration under the scheme of Large Scale Acquisition, Development and Disposal of land in Delhi. DDA also proposes to give a weightage of 5% marks in future recruitment in respect of the wards of the persons whose lands have been acquired under the scheme.

(c) The compensation is being paid in accordance with the amended provisions of the Land Acquisition Act 1894.

(d) Compensation is paid at market prices as provided in the Land Acquisition Act, 1984 amended in 1894.

Civic Amenities in the Resettlement Colonies of Delhi

1003. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :